

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:2239

ANSWERED ON:10.03.2010

INDUCTION OF STATE CIVIL SERVICES TO IAS

Jaiswal Shri Gorakh Prasad ;Laguri Shri Yashbant Narayan Singh

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether there is a provision to induct the officers selected by the Public Service Commission of various States into IAS cadre;
- (b) if so, the details thereof;
- (c) whether any amendment has been made in the rules in this regard; and
- (d) if so, the details thereof and the reasons therefor?

**Answer**

Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; and Minister of State in the Ministry of Parliamentary Affairs (SHRI PRITHVIRAJ CHAVAN)

(a): Yes, Sir.

(b): Induction of State Civil Service (SCS) officers selected by the Public Service Commission of various States into IAS cadre is governed by IAS (Appointment by Promotion) Regulations, 1955.

(c)& (d): Amendments in Regulations in this regard have been made from time to time keeping in view the administrative exigencies and policies of the Government. The details of some of such important amendments include preparation of Select List from financial year basis to calendar year basis and preparation of Select List against existing vacancies in place of anticipated vacancies.